

ITEM NO.54

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18885/2024

(Arising out of impugned final judgment and order dated 16-12-2019 in A482 No. 41533/2019 02-04-2024 in CRMRA No. 3/2020 passed by the High Court Of Judicature At Allahabad)

BHAGWAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ORS.

Respondent(s)

(IA No. 112134/2024 - CONDONATION OF DELAY IN FILING AND IA No. 112132/2024 - EXEMPTION FROM FILING O.T.)

Date : 09-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.  
Mr. Anubhav, AOR  
Ms. Jemtiben AO, Adv

Mr. Nikhil Majithia, Adv.  
Mr. Rishi Kumar Singh Gautam, AOR

For Respondent(s) Ms. Sakshi Kakkar, AOR  
Mr. Harsh Pratap Shahi, Adv.

Mr. Sanchar Anand, Adv.  
Mr. Apoorva Singhal, AOR  
Mr. Shiv Kumar, Adv.

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard the learned senior counsel/ learned counsel appearing for the parties. We have also perused the explanations tendered by the Registry pursuant to this Court's Order dated 28.08.2024.

2. Today, Ms. Rinki, daughter of petitioner-Bhagwan Singh, and the wife of Mr. Sukh Pal, is present in the Court.

3. She states that she used to talk to her father, petitioner-Bhagwan Singh, very often from the below mentioned numbers;

- a. 9027068541- her own mobile number.
- b. 6399367927- mobile number of her husband
- c. 8077687246- mobile number of her brother-in-law, Dhaalu.

4. She further states that, 05-06 months back, she and her husband, Mr. Sukh Pal, met with her father, petitioner-Bhagwan Singh, at Budaun, Uttar Pradesh, who handed over her the vakalatnama signed by him, and the said vakalatnama was handed over by Mr. Sukh Pal to Mr. Karan Singh, Advocate, who is practicing in the High Court of Allahabad.

5. Mr. Sukh Pal, who is also present in the Court affirms/ supports the statement made by Ms. Rinki, her wife.

6. However, the petitioner-Bhagwan Singh, who is also present in the Court, refutes the said statement made by Ms. Rinki, her daughter and reiterates that he had neither met his Daughter, Rinki or his son-in-law, Mr. Sukh Pal since the year 2013, nor he had any contact with her telephonically or by way of other means at any given point in time.

7. Learned Advocates, Mr. Karan Singh and Mr. R.P.S. Yadav, reiterates what they have said in earlier occasions and stand by it today also.

8. Mr. Amar Nath Singh, Notary is represented by Mr. Sanjay R. Hegde, learned senior counsel, who relies on the affidavits filed by him and apologies for notarizing the documents produced in the SLP paperbooks, in the absence of the petitioner-Bhagwan Singh.

9. Mr. Anubhav, learned Advocate on Record, who is represented by Mr. Siddharth Dave, learned senior counsel, also reiterates what he had stated on earlier occasions, and tenders unconditional apology for attesting and certifying the signatures of petitioner-Bhagwan Singh on the vakalatnama filed in the present Special Leave Petition, though petitioner-Bhagwan Singh was not present before him, nor he knew petitioner-Bhagwan Singh.

10. Having recorded the above submissions/ statements, the matter is reserved for orders.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
COURT MASTER (NSH)